

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**SWAPNIL PROMOTERS AND DEVELOPERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>Swapnil Promoters and Developers Private Limited</b>
2.	Date of incorporation of Corporate Debtor	June 8, 1990
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U70101MH1990PTC056797
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	<b>Registered Office (as per MCA records):</b> 68, Kalpana Shivaji Nagar, Nagpur - 440010  <b>Principal Office:</b> 363, M. A. K. Azad Road, Gandhinagar, Nagpur - 440010
6.	Insolvency Commencement Date in respect of the Corporate Debtor	July 4, 2023
7.	Estimated date of closure of Insolvency Resolution Process	December 31, 2023
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	<b>Name:</b> Amit Vijay Karia <b>Registration No:</b> IBBI/IPA-001/IP-P02600/2021-2022/13969
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Flat 202, Padmalaya Apartments, Pandit Colony Lane 1, Behind Ananda Laundry, Nashik - 422002 (Maharashtra) Email: <a href="mailto:amit.karia@yahoo.co.in">amit.karia@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Correspondence Address:</b> 408, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 Email: <a href="mailto:cirp.swapnil@gmail.com">cirp.swapnil@gmail.com</a>
11.	Last date for submission of claims	July 18, 2023
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottees under a Real Estate Project as per clause (f) of Section 5(8)
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	1. <b>IP Manish Motilal Jaju</b> (IBBI/IPA-001/IP-P00034/2016-17/10087) 2. <b>IP Prakash V Kukreja</b> (IBBI/ IPA-001/IP-P-02599/2021-22/13990) 3. <b>IP Yatinkumar S Shah</b> (IBBI/IPA-001/IP-P01785/2019-20/12764)
14.	(a) Relevant Forms and  (b) Details of Authorized Representatives are available at:	(a) Web Link: <a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a>  (b) Correspondence Email id: <a href="mailto:cirp.swapnil@gmail.com">cirp.swapnil@gmail.com</a>

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of Corporate Insolvency Resolution Process of '**Swapnil Promoters and Developers Private Limited**' vide order dated July 4, 2023.

The creditors of '**Swapnil Promoters and Developers Private Limited**' are hereby called upon to submit their claims with proof on or before July 18, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

  
Amit Vijay Karia



**Interim Resolution Professional**

**Swapnil Promoters and Developers Private Limited**

**Registration No:** IBBI/IPA-001/IP-P02600/2021-2022/13969

**AFA:** AA1/13969/02/241223/105303 is valid till December 24, 2023

**Date:** July 7, 2023

**Place:** Mumbai

PUBLIC NOTICE

This is to inform public in general that Kotak Mahindra Bank Ltd has organized an auction in below mentioned respect of vehicles.
1) EICHR\_VECVEPR05035 DN09R9453 YOM - 2018 Minimum Reserve Price -794563/- 2) ASHOK LEVAL2523FBTP MH46BM1870 YOM - 2019 Minimum Reserve Price -1125000/- 3) ASHOK LEVAL2523FBTP MH46BM1869 YOM - 2019 Minimum Reserve Price -1147500/- 4) TATAMOTORSTATA 1512 MH48CB8593 YOM - 2022 Minimum Reserve Price -1417500/- 5) ASHOK LEVAL1920FB MH47AS6293 YOM - 2022 Minimum Reserve Price -1665000/- 6) TATAMOTORST INTRAV10 MHO2FG2713 YOM - 2020 Minimum Reserve Price - 2205000/- 7) EICHR\_VECVEICHER2016 MH43Y4493 YOM - 2015 Minimum Reserve Price - 55000/-

PUBLIC NOTICE

NOTICE is hereby given that I, Mr. Milton Netto, has cancelled, terminated and revoked the Power of Attorney granted in favour of Mrs. Rosa Netto ("said Power of Attorney") inter alia all the powers granted therein including in respect of the property more particularly described in the Schedule hereunder written ("Property") with effect from 28th June 2023.

MUMBAI SLUM IMPROVEMENT BOARD

A REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY) Tender Notice No. EE/East/MSIB/e-tender/UE/02/2023-24 Executive Engineer (East) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 536, 4th Floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400 051 Phone Number (022) 66405251 is calling e-Tender for the 10 number of works in the form of B1 (Percentage rate) from Un-employed Engineers registered with MHADA/PWD in appropriate class in Mumbai Suburban District via online e-tendering system.

PUBLIC NOTICE

NOTICE is hereby given that 1) Tanjore Ramanathan Natarajan son of Tanjore Ramanaswamy Ramanathan present resident of Kuria (E) 2) Radha Natarajan Iyer daughter of Ramasubramaniam Padmanabhan present resident of Kuria (E) are buying a newly constructed property as a first purchase from the builder. The property details mentioned in the schedule hereto.

FORM "Z" (See Sub-Rule 11(d-1) of Rule 107) POSSESSION NOTICE FOR IMMOVABLE PROPERTY Whereas the undersigned being the Recovery Officer, Co-op Department, (Govt. of Maharashtra) of The Satara Sahakari Bank Ltd., Mumbai, Bhartiya Krida Mandir, 3rd Floor, Naigaon Wadala Road, Wadala, Mumbai 400 031 under the Maharashtra Co-operative Societies Rules, 1961 issued a Demand notice dated 03.03.2021 calling upon the judgment debtor, Mr. Hanuman Vitthal Kumbhar to repay the amount mentioned in the notice being Rs. 13,38,171.00 (Rs. Thirteen Lakh Thirty Eight Thousand One Hundred Seventy One Only) with date of receipt of the said notice and the judgement debtor having failed to repay the amount, the undersigned has issued a notice for attachment dated 26.03.2021 and attached the property described herein below.

POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being the Authorized Officer of the INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PL136029) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.12.2021 calling upon the Borrowers DHARMESH ARVIND SONI AND KUSUMBEN ARVINDHAI SONI to repay the amount mentioned in the Notice being Rs. 40,51,712.20/- (Rupees Forty Lakh Fifty One Thousand Seven Hundred Twelve and Paise Twenty Only) against Loan Account No. HLLDU00428878 as on 13.12.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

PUBLIC NOTICE

NOTICE is hereby given that my clients M/s. Sangria Hospitality Private Limited are the owner of Shop No. 9, adm. 215 Sq. Ft. Carpet area, Ground Floor, in the building known as "Kohinoor Complex" situated at Western Express Highway, Dahisar(East), Mumbai-400 068 bearing CTS No. 1691,16911, 1693 and 1696 of Village Dahisar.

JHARKHAND BIJLI VITRAN NIGAM LIMITED

CIN No. U40108JH2013SGC001702, Office of General Manager (IT) Registered Office - Engineering Building, H.E.C., Dhurva, Ranchi-834004 Telephone :-0651-2400799 & Fax :- 0651-2400799, https://www.jbvnl.co.in

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT BEARING NO. 704 HAVING CARPET AREA 599 SQUARE FEET ON 7TH FLOOR IN WING - C OF PROJECT NAMED 'PENINSULA PARK' SITUATED BEHIND POONAM ANNEX, OPP D-MART, Y K NAGAR, BOLINJI, VIRAR WEST, THANE - 401203, MAHARASHTRA.

Date : 03.07.2023 Place : THANE Authorized officer INDIABULLS HOUSING FINANCE LIMITED

THE KALYAN JANATA SAHAKARI BANK LTD. MULTI-STATE SCHEDULED BANK 50 YEARS OF EXCELLENCE अर्थ सहकारण कल्याणम्

HEAD OFFICE - "Kalyanam\_astu", Om Vijaykrishna Apartment, Adharwadi Road, Kalyan (W), Dist. Thane-421 301 DEMAND NOTICE u/s. 13(2) of SARFAESI Act, 2002

The Authorised Officer of The Kalyan Janata Sahakari Bank Ltd. has issued Demand Notice dated 28.05.2023 in compliance of Section 13(2) of SARFAESI Act, 2002 to the below mentioned borrower and guarantors demanding outstanding amount in the Cash Credit facility sanctioned and disbursed by The Kalyan Janata Sahakari Bank Ltd. to M/s. R. M. Associates Prop. Mrs. Varsha Hrushikesh Jadhav, which is marked as NPA as per RBI guidelines, within 60 days from the receipt of the said notice, mentioned as per details. Some notices are returned undelivered / un-served. Hence this publication of the notice is made for notice to the following borrower and guarantors in addition to the notice sent by Registered AD Post.

Table with columns: Name and Address of the Borrower and Guarantors, Date of NPA, Loan Outstanding Amount, Description of Mortgaged Property (Secured Asset), and details of the borrower and guarantors.

Borrower and Guarantors are hereby informed that, the Authorised Officer of the Bank shall under the provisions of Section 13(4) of SARFAESI Act, 2002, shall take possession and subsequently auction the secured asset as mentioned above, if the Borrower and Guarantors do not pay the amount as mentioned above within 60 days from the date of publication of this notice. The Borrower and Property Owner are also prohibited u/s. 13(13) of the SARFAESI Act, 2002 to transfer by sale, lease or otherwise the secured asset stated above. This Public Notice is to be treated as notice u/s. 13(2) of the SARFAESI Act, 2002.

Date : 07.07.2023 Place : Kalyan The Kalyan Janata Sahakari Bank Ltd.

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kuria Road, Andheri (East), Mumbai - 400059, India

Branch Office: 2nd Floor, Office No. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Poad, Savedi, Ahmednagar- 414003

Notice for sale of immovable assets E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Table with columns: Sr. No., Name of Borrower(s)/Co-Borrowers/ Guarantors/ Legal Heirs, Loan Account No., Details of the Secured asset(s) with known encumbrances, if any, Amount Outstanding, Reserve Price Earnest Money Deposit, Date and Time of Property Inspection, and Date & Time of Auction.

The online auction will be conducted on website (URL Link-https://BestAuctionDeal.com) of our auction agency Globe Tech. The Mortgagee's notice are given a last chance to pay the total dues with further interest till August 16, 2023 before 05:00 PM else these secured assets will be sold as per above schedule.

The Technical Part for Tender Ref. No. 39/PR/JBVL/2023-24, will be opened on 18.07.2023 at 05:00 pm.

For details of Corrigendum and amendment, all bidders are requested to visit Jharkhand Government e-procurement website http://jharkhandtenders.gov.in before submitting their bids. Bidders are advised to note the eligibility and qualification criteria specified in bidding document and amendments (if any). Interested bidders may participate in the bidding process as per instruction given in the bidding document.

सहित एवं राष्ट्रहित में ऊर्जा बचावों | कृपया अपनी शिकयता को टॉल फ्री नं 1800 345 6570 पर दर्ज करायें | PR No. 300770 Sd/- General Manager (IT) PR 301564/Jharkhand Bijlee Vitran Nigam Ltd(23-24)#D

SB State Bank of India DEMAND NOTICE

A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

Table with columns: S. No., Name of the Borrower & Address Account No., Details of secured asset, Date of (13/2) Notice, Total Dues, and Date of NPA.

The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

BRIHANMUMBAI MAHANAGARPALIKA E-TENDER NOTICE

Table with columns: Tender Document No., Name of Organization, Subject, Cost of Tender/Scrutiny Fees, Bid Security Deposit/EMD, Date of issue and sale of tender, Last date & time for sale of tender, Submission of Packet A, B & Packet C (Online), Pre-Bid Meeting, Opening of Packet A, Opening of Packet B, Opening of Packet C, Address for communication, Venue for opening of bid, Contact Person, A) Name, B) Telephone (Office), D) e-mail address, Website Address.

Date: 04.07.2023 Place: Wadala, Mumbai Recovery Officer, Co-op Department (Govt. of Maharashtra) The Satara Sahakari Bank Ltd, Mumbai

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWAPNIL PROMOTERS AND DEVELOPERS PRIVATE LIMITED

Table with columns: S. No., Name of corporate debtor, Date of incorporation of corporate debtor, Authority Under Which corporate debtor is incorporated / Registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Address of the Registered Office and Principal Office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the Insolvency Professional acting as Interim Resolution Professional, Address and e-mail of the Interim Resolution Professional, as registered with the Board, Address and e-mail to be used for correspondence with the Interim Resolution Professional, Last date for submission of claims, Classes of creditors (if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional, Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class), (a) Relevant Forms and (b) Details of authorized representatives are available, (a) Web Link, (b) Correspondence Email id: Crip.swapnil@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of 'Swapnil Promoters and Developers Private Limited' vide order dated July 4, 2023.

The creditors of 'Swapnil Promoters and Developers Private Limited' are hereby called upon to submit their claims with proof on or before July 18, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: July 7, 2023 Place: Mumbai

HDFC BANK LIMITED PUBLIC NOTICE

NOTICE IS HEREBY GIVEN under the instructions of our clients, HDFC Bank Limited who want to inform the public at large that our client had provided credit facilities to (i) M/s. Adarsh Silk Mills, a sole proprietorship concern of Mr. Kulbhusan Ananta Shantilal Aneja ("Kulbhusan") and (ii) also to one M/s. Krishna Arjun & Company, a sole proprietorship concern of Mr. Kulbhusan Shantilal Aneja respectively. Pursuant to the said transaction aforesaid transactions the financial facility was duly disbursed by our client.

Mrs. Ginni Kulbhusan Aneja ("Ginni") is the Guarantor of the aforesaid two loans. Mr. Kulbhusan Shantilal Aneja and Mrs. Ginni Kulbhusan Aneja have provided the several securities to secure repayment of the aforesaid financial facilities. One such security was provided under a registered Memorandum of Execution of Mortgage by deposit of title deeds dated 9th February, 2015 (Regn. No. BDR4-113-2015), which security is described below: Flat No. 252B, Ground Floor, Green Acres, Juhu Karma Yog CHSL, Behind Vidya Nidhi School, Vidya Nidhi Road, JVPD Scheme, Andheri (West), Mumbai - 400 049 ("Flat"). The said Property is more particularly described in the Schedule herunder written.

Our client has recently learnt that the building known as "Green Acres" wherein the Flat was situated has been demolished. Such demolition was without the consent of our client. Further, our client has also learnt that a Development Agreement dated 11th August, 2021 was executed between the members of Juhu Karma Yog CHSL including Kulbhusan and one Shree Mahavir Estate Green Acres ("Developer"). The said Development Agreement was also executed without the knowledge or consent of our client.

Our client has also recently become aware that a Permanent Alternate Accommodation Agreement dated 6th May, 2022 has also been executed between the Developer and Mr. Kulbhusan and Mrs. Ginni wherein a proposed flat more particularly described therein as Flat No. B-104 has been allotted to Mr. Kulbhusan Aneja in lieu of the said Flat ("Proposed Flat"). The said Proposed Flat is more particularly described in the Schedule herunder written. The said Permanent Alternate Accommodation Agreement was also executed without the knowledge or consent of our client.

